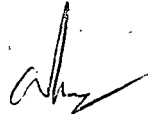
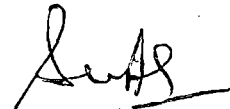
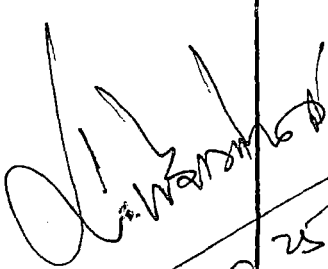

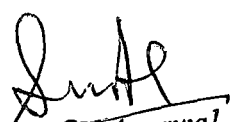


In The Central Administrative Tribunal  
Jaipur Bench, Jaipur

CP 21/2000 (WA 504/98)  
OA/TA/MP No .....

Pappu Ram Koli Versus Rajesh Goyal

Date of Order	Orders
9-5-2000	Mr. C-B. Sharma, Counsel for the Petitioner
Regd. A.O. notices issued to respondent along with copy of the CP.	Issue notice to opposite party returnable within the period of four weeks as to why Contempt Proceedings should not be initiated against him so as to appear in person and may be listed on
No. J.P. No. 627	25-7-2000.
Dated 12.5.2000	 (N.P. Nawani) M(A)
ADS awaited and reply not filed.	 (S. K. Agarwal) M(J)
Received Shri. Gopal 28/7/2000	25.7.2000 Pt. C.B. Sharma, Counsel for the petitioner.
Notes	Sh. Rajesh Goyal, Dy. Accountant General (Adm.), Rajasthan, Jaipur, appeared in person and stated that a writ petition was filed against the impugned order passed by this Tribunal, which <sup>has</sup> been dismissed by the Hon'ble High Court and the applicant is being appointed within a week. In view of the submission made by the opposite party, who appeared in person, we dismiss this CP and notice issued against the opposite party is hereby discharged.
 N.P. Nawani	 (N. P. NAWANI) ADMINISTRATIVE MEMBER
Dy. J.P. (A.E.) Raj.	 (S. K. Agarwal) Member (Judicial)

Recd by  
25/7/00

162/2000